



E-Tender Notice

Chandrapur Super Thermal Power Station MAHAGENCO, invites Proposals from reputed and experienced Companies to Participate in the Competitive bidding Process to following Tenders.

Tender NO(Rfx No) / Description / Estimated Cost in Rs.
3000032315/Procurement of BOXN-HL wagons C.S.T.P.S., Chandrapur/Rs.111430000/-

above floated tender published in MAHAGENCO online Portal. For the detailed Tender document, interested bidders should visit SRM Website <https://eprocurement.mahagenco.in>. For any query Contact No. 8554991818.

Sd/-
CHIEF ENGINEER (O&M)

NIKHIL ADHESIVES LIMITED

(CIN: L51900MH1986PLC041062)

Registered Office: 315, The Summit Business Bay, Behind Guranank Petrol Pump, Opp. Cinemax, Andheri-Kurla Road, Andheri (E), Mumbai -400093
Tel. No. 022-26835864/26836558/59
Email: investors@nikhiladhesives.com Website: www.nikhiladhesives.com

NOTICE OF RECORD DATE FOR SUB-DIVISION OF EQUITY SHARES

Pursuant to Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and relevant provisions of the Companies Act, 2013 read with rules made thereunder, Notice is hereby given that the Company has fixed 'Thursday, 13th October, 2022' as the Record Date for the purpose of determining Members, eligible for Sub-Division of Equity Shares from the face value of Rs. 10 per Share to the face value of Re. 1 per Share.

The Notice is also available on the Company's Website at www.nikhiladhesives.com and website of Bombay Stock Exchange Limited at www.bseindia.com

By order of the Board of Directors
For, Nikhil Adhesives Limited
Sd/-
Mr. Rajendra J. Sanghavi
Wholetime Director

Place: Mumbai
Date: 22nd September, 2022



Thane Municipal Corporation, Thane

Thane Smart City Ltd., Thane.
Tender Notice

On-line tender for One Work of Setting up an office in Hon. Dharmaveer Anand Dighe Saheb Administrative building at Kashish Park for official work of Thane Smart City Ltd. is invited by Thane Municipal Corporation, Thane. The details are available in tender Document. The detailed Tender Document with Terms and Conditions will be available on website <http://mahatenders.gov.in> from Dt.23.09.2022 to Dt. 07.10.2022 upto 16.00 hrs. On-line tender shall be received on the website <http://mahatenders.gov.in> upto 16.00 hrs. on or before Dt.07.10.2022 and will be opened on Dt.10.10.2022 at 16.00 hrs. if possible

TMC/PRO/SMARTCITY/592/22-23 SD/-
Dt.22.09.2022 Chief Technical Officer
pls visit our official web-site THANE SMART CITY LIMITED
www.thanecity.gov.in

Form No. 3
[See Regulation-15(1)(a)] / 16(3)

DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)

1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai-400703

Case No.: OA/1084/2018

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

State Bank of India Exh no:15
Vs
MS MISS LADY

To,

- Ms Miss Lady** Shop No 07 Anand Dhan Joshi Ali Lane Javeri Bazar Panvel 410206 Dist Raigad Raigarh, Maharashtra
- Shri Atul Premji Patel Prop Ms Miss Lady** Shop No 7 Anand Dhan Joshi Ali Lane Javeri Bazar Panvel 410206 Dist Raigad Raigarh, Maharashtra
- Shri Bhavik Dilip Patel** C06 Mandhar Jyoti Chs 52 Bungalows Old Panvel 410206, Mumbai Maharashtra

SUMMONS

WHEREAS,OA/1084/2018 was listed before Hon'ble Presiding Officer/ Registrar on 09/08/2018

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 9333082/-** (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:

- to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
- to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
- you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
- you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
- you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on **02/11/2022 at 10:30A.M.** failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date:24/08/2022

Signature of the Officer Authorised to issue summons.

Sd/-
(Sanjal Jaiswal)
Registrar
DRT-III, Mumbai

Note :Strike out whichever is not applicable

FORM A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
ADA ANNEX ADVISORY SERVICES PRIVATE LIMITED

1. Name of Corporate Person	Ada Annex Advisory Services Private Limited
2. Date of incorporation of Corporate Person	May 01, 2010
3. Authority under which corporate person is incorporated / registered	Registrar of Companies, Mumbai under Companies Act, 1956
4. Corporate Identity Number of Corporate Person	U74999MH2010PTC202637
5. Address of the registered office and principal office (if any) of Corporate Person	Registered Office: J. P. Morgan Towers, Off C.S.T Road Kalina, Santacruz (East), Mumbai 400098, Maharashtra, India
6. Liquidation commencement date of Corporate Person	September 22, 2022
7. Name, Address, Email Address, Telephone Number and the Registration number of the liquidator	Name: Kumudini Bhalerao Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D Road, Mulund (W), Mumbai-400 080 Email: kumudiniparanjape@mmjc.in Telephone No: 022-21678102 Registration No: IBBI/IPA-002/IP-NO0099/2017-18/10242
8. Last date for submission of claims	October 22, 2022

Notice is hereby given that **M/s Ada Annex Advisory Services Private Limited** has commenced voluntary liquidation on September 22, 2022.

The stakeholders of **M/s Ada Annex Advisory Services Private Limited** are hereby called upon to submit a proof of their claims, on or before October 22, 2022, to the liquidator at the address mentioned against item no. 7

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Kumudini Bhalerao
Liquidator

Address: Ecstasy, 803/804, 9th Floor, City of Joy, J.S.D. Road, Mulund (W), Mumbai 400080
Email Id: kumudiniparanjape@mmjc.in
Reg No: IBBI/IPA-002/IP-NO0099/2017-18/10242
AFA Valid up to: 20/03/2023

Date: September 23, 2022
Place: Mumbai

APPENDIX IV

[See rule 8 (1)]
POSSESSION NOTICE
(for immovable property)

Whereas,

The undersigned being the Authorized Officer of the **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **12.05.2022** calling upon the Borrowers **SATISH ANANTHA PUTHRAN ALIAS SATISH ANANT NAIK AND SUJATHA SATISH PUTHRAN ALIAS SUJATHA SATISH NAIK** to repay the amount mentioned in the Notice being **Rs.32,50,728.90 (Rupees Thirty Two Lakhs Fifty Thousand Seven Hundred Twenty Eight and Paise Ninety Only)** against Loan Account No. **HLAPLOW00408535** as on **11.05.2022** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **20.09.2022**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.32,50,728.90 (Rupees Thirty Two Lakhs Fifty Thousand Seven Hundred Twenty Eight and Paise Ninety Only)** as on **11.05.2022** and interest thereon.

The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT NO. C-305 ADMEASURING 45.53 SQUARE METERS EQUIVALENT TO 490 SQUARE FEET BUILT-UP AREA ON 3RD FLOOR, C-WING, SHALESH CHS, SAI KRIPA COMPLEX, KASHIGAON, KASHIMIRA, MIRA ROAD, THANE - 401107, MAHARASHTRA.

Sd/-
Authorized Officer
INDIABULLS HOUSING FINANCE LIMITED

Date : **20.09.2022**
Place: **THANE**

APPENDIX IV

[See rule 8 (1)]
POSSESSION NOTICE
(for immovable property)

Whereas,

The undersigned being the Authorized Officer of **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **08.05.2021** calling upon the Borrower(s) **RAMESH GHAMANDIRAM GOWANI ALIAS RAMESH GOWANI, NIDARSHANA RAMESH GOWANI ALIAS NIDARSHANA GOWANI, KAMALA MILLS LTD., KLARISSA PROPERTY DEVELOPERS PVT. LTD. AND AQUA MARINA ENTERPRISES THROUGH ITS PARTNERS** to repay the amount mentioned in the Notice being **Rs. 13,48,29,851.05 (Rupees Thirteen Crore Forty Eight Lakhs Twenty Nine Thousand Eight Hundred Fifty One and Paise Five Only)** against Loan Account No. **HLHLLPM00467815** as on **04.05.2021** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **19.09.2022**.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs. 13,48,29,851.05 (Rupees Thirteen Crore Forty Eight Lakhs Twenty Nine Thousand Eight Hundred Fifty One and Paise Five Only)** as on **04.05.2021** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

SCHEDULE - 1

6 UNSOLD UNITS "PROJECT VIOLETTE VALLEY" MORE SPECIFICALLY DESCRIBED IN THE TABLE HEREUNDER, HAVING AN AGGREGATE CARPET AREA OF AROUND 7110 SQ FT IN THE BUILDING SET OUT IN THE TABLE HEREUNDER TOGETHER WITH FURNITURE, FIXTURE, FITTINGS, CAR PARKING SPACES, PROPORTIONATE UNDIVIDED SHARE IN THE UNDERLYING LAND, PLANT AND MACHINERY INSTALLED/TO BE INSTALLED THEREIN, ENTITLEMENTS, BENEFITS INCIDENTAL TO AND ARISING FROM AND PERTAINING TO THE PREMISES AND/OR ALL PRESENT AND FUTURE TITLE, INTERESTS AND RIGHTS OF AQUA MARINE ENTERPRISES IN THE LAND DESCRIBED BELOW TABLE:

FLOOR	FLAT NO.	TYPE	CARPET AREA(IN SQ. FT.)
1ST	101	3 BHK	1350
6TH	602	2 BHK	895
9TH	901	3 BHK	1350
11TH	1101	3 BHK	1350
12TH	1201	3 BHK	1350
12TH	1202	2 BHK	895
		TOTAL	7110

FINAL PLOT NO. 383, PLOT NO-173 OF THE BANDRA TOWN PLANNING SCHEME NO-III, JUNCTION OF TWENTY SIXTH THIRTIETH ROAD IN THE REVENUE VILLAGE OF BANDRA, SOUTH SALSETT TALUKA, MUMBAI SUBURBAN DISTRICT, MUMBAI-400050 OWNED BY AQUA MARINE ENTERPRISES BUTTED AND BOUNDED BY IN THE:

EAST : PLOT 186
WEST : TWENTY SIXTH ROAD OF THE SAID SCHEME
NORTH : PLOT NO. 174
SOUTH : THIRTIETH ROAD OF THE SAID SCHEME

SCHEDULE 2

4 BHK UNSOLD UNIT HAVING FLAT NO.1101, 11TH FLOOR, CARPET AREA MEASURING 2536 SQ. FT., "PROJECT PRESIDENCY" TOGETHER WITH FURNITURE, FIXTURE, FITTINGS, CAR PARKING SPACES, PROPORTIONATE UNDIVIDED SHARE IN THE UNDERLYING LAND, PLANT AND MACHINERY INSTALLED/TO BE INSTALLED THEREIN, ENTITLEMENTS, BENEFITS INCIDENTAL TO AND ARISING FROM AND PERTAINING TO THE PREMISES AND/OR ALL PRESENT AND FUTURE TITLE, INTERESTS AND RIGHTS OF KLARISSA PROPERTY DEVELOPERS PRIVATE LIMITED.

CTS NO. 825, PLOT NO. 226 SITUATED AT ST. ANDREW'S ROAD SUB-DISTRICT OF MUMBAI CITY AND MUMBAI SUBURBAN, BANDRA WEST, MUMBAI OWNED BY KLARISSA PROPERTY DEVELOPERS PRIVATE LIMITED BUTTED AND BOUNDED BY IN THE:

EAST : BY PRIVATE PROPERTY
WEST : BY ST. ANDREW'S ROAD
NORTH : PLOT NO. 125
SOUTH : BY PUBLIC PASSAGE AND BEYOND PLOT NO. 227

Sd/-
Authorized Officer
INDIABULLS HOUSING FINANCE LIMITED

Date : **19.09.2022**
Place: **MUMBAI**



Maharashtra Gramin Bank DEMAND NOTICE

HEAD OFFICE : Plot No. 42, Gut No. 33 (Part), Golwadi Village, Growth center, Waluj Mahanagar IV, CIDCO, Aurangabad 431136
Regional Office : Pune

(Under Section 13(2) of Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI ACT) read with Rule 3 (1) of the Security Interest (Enforcement) Rule, 2002)

Whereas, the undersigned being the **Authorized Officer / Regional Manager, Maharashtra Gramin Bank, Regional Office, Pune (Branch - Perne & Khadakpada)** under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (said Act) in exercises of powers conferred under section 13(2) of the said Act had issued **Demand Notices** calling upon the following borrower, on the dates mentioned against their respective name to pay the aggregate amounts mentioned in the said Notice together with the interest thereon at contractual rate and incidental expenses costs, charges incurred and to be incurred v.e.f, the dates mentioned against their respective name. The relevant details are as under,

Sr. No.	Name & Address of the Borrowers & Loan Account Number & Name and Address of the Guarantors	Date of Demand Notice	Outstanding Amount as on the date of issue of Demand Notice plus interest	Particulars' of movable/ immovable property/ assets mortgaged/ charged along with boundaries	Name of the Branch
1)	Borrower : 1) Atmaram Namdeo Walke At. Perne Near Medi Square Hospital, Tq. Haveli, Dist. Pune Loan Ac No. 80041917943 Guarantors : 1) Balasaheb Anandrao Kand At. Lonikand, Tq. Haveli, Dist. Pune 2) Mahesh Narayan Gaikwad Near Datta Mandir Perne Phata, Perne, Tq. Haveli, Dist. Pune	18/05/2022 Date of NPA: 31/12/2021	As on 18/05/2022 Rs. 15,00,000 + Unapplied Interest, Expenses & Other Charges w.e.f.01/04/2021	Registered Mortgage Gat Number 963 for area 41.5 R & RCC construction thereon standing in the name of Mr Atmaram Namdeo Walke and Mr Balasaheb Anandrao Kand in the village Perne, Tq. Haveli, Dist. Pune.	Perne
2)	Borrower : 1.Mr Sunil Dadaji Sable (Prop of M/s Dnyandeep Books and General Stores) Shop No 315, Shivnrad, Near Dattawadi, Ulhasnagar 1, Ulhasnagar, Dist Thane - 421002 Loan Ac No. 80037238753, 80062082656, 80067117585 Guarantors : 1)Baban Shrawan Angrakhi Barrack No 90, Near Mauli Kirana Stores, Shani Mandir, Ulhasnagar 1 Tq. Ulhasnagar, Dist Thane - 421002 2)Mr Sandeep Karbhari Kolhe Room No 101, Sai Amrut Apartment, Near Shani Mandir, Ulhasnagar, Dist Thane - 421002	26/05/2022 Date of NPA: 31/03/2022	As on 26/05/2022 Rs. 15,04,322/- Rs. 2,98,028/- Rs. 2,07,502/- + Unapplied Interest, Expenses & Other Charges w.e.f.01/03/2022	Equitable Mortgage of Shop No 315 CTS No 1363 SF No 7/386 U No 73(p) Section 7/A Shivnrad, Near Dattawadi, Ulhasnagar 1, Tq. Ulhasnagar, Dist Thane Admeasuring 189.90 sqft	Khadakpada

As the above borrower failed to adhere to the terms of the sanction the account become an irregular and where classified as NPA as per the RBI guidelines. The above borrowers are hereby called upon to pay the said amount with contract rate of interest cost charges etc. Thereon from the dates maintained against their respective name within 60 days from the dates of demand notices mentioned against respective name failing which the undersigned may be constrained to initiate action under the said act to enforce the aforesaid Securities.

For various reasons this notice could not served on the concerned borrower(s) and guarantor(s) copies of these notices are available with the undersigned. The concerned borrower & guarantor may if they so desire collected said copies from the undersigned on any working day during normal office hours.

Authorized Officer / Regional Manager
Maharashtra Gramin Bank, Regional Office : Pune

Date : **23/09/2022**
Place: **Pune**



AXIS BANK LTD.

Branch Address : Axis Bank Ltd., 3rd Floor, Gigaplex, NPC-1, MIDC, Airoli Knowledge Park, Mugulansa Road, Airoli, Navi Mumbai - 400708.

DEMAND NOTICE

Registered Office : Axis Bank Ltd., "Trishul" -3rd Floor, Opp. Samaratheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad -380006

[Under S. 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act. 2002 (SARFAESI ACT) Read with Rule 3(1) of the Security Interest (Enforcement) Rule, 2002]]

The accounts of the following borrowers with **Axis Bank Ltd.**, has been classified as NPA, the Bank issued notice under S. 13(2) of the SARFAESI Act on the dates mentioned below. In view of the non-service of notice on last known address of below mentioned Borrowers / Co-borrowers / Mortgagors / Guarantors, this public notice is being published for information of all concerned. The below mentioned Borrowers / Co-borrowers / Mortgagors / Guarantors are called upon to pay to Axis Bank Ltd. within 60 days from the date of publication of this Notice the amounts indicated below due on the dates together with future interest at contractual rates, till the date of payment, under the loan/and other agreements and documents executed by the concerned persons. As security for borrower's obligation under the said agreements, the respective assets shown against the name have been charged to Axis Bank Ltd. If the concerned Borrowers / Co-borrowers / Mortgagors / Guarantors fails to make payment to Axis Bank Ltd. as aforesaid, then the Axis Bank Ltd. shall be entitled to exercise all or any of the rights mentioned under S 13(4) of the Act and the applicable Rules entirely at the risk of concerned Borrowers / Co-borrowers / Mortgagors / Guarantors as to cost and consequences. In terms of provisions mentioned in sub-section 13 of sec.13 of the Act, all you shall not transfer by way of sale, lease, or otherwise any of the asset stated under security referred to in this notice without prior written consent of our Bank. As per the provision of the aforesaid act, Borrower / Guarantor are prohibited from transferring the above said assets, in any manner, whether by way of sale, lease etc. Any contravention of the said provisions will render the concerned person liable for punishment and /or penalty in accordance with SARFAESI Act. For more details the unserved written notices may be collected from the undersigned.

Sr. No.	Name & Address of Borrowers/Co-Borrowers/Guarantors/Mortgagors	Outstanding Amount in Rs.
	Type of Loan & Loan Account Number	Date of Demand Notice / Date of NPA
1	1. Tanaji Gulab Khatpe 2. Mrs Archana Tanaji Khatpe Residing At - SS III Room No -387, Sector -17, Koparkhane Mother India English School, Navi Mumbai 400709. And Also At: Gulab Khatpe, Vathar (H.M.) Vathar Chirda Mawal Pune 412206. And Also At Flat No. 302, On the Third Floor, of Building No.06 in the Building Named "Galaxy Gardens". Situated At Village Pashane, Near Dhruv Residency, Pashane Village Road, Vangani- (West), Taluka-Karjat, Raigad - 410101.	Rs. 15,21,487/- (Rupees Fifteen Lakhs Twenty One Thousand Four Hundred Eighty Seven Only) as on 28/07/2022 (including interest applied till 28/07/2022 only) plus further interest (at contractual rate of interest) From 28/07/2022 thereon till the date of repayment of total dues.
	Loan Against Property - Home Loans (ASHA) PHR057404253607	Demand Notice : 29/07/2022 Date of NPA : 09/07/2022
	Details of Mortgaged Property: Flat No. 302, on the Third Floor, of Building No.06, in the building named "Galaxy Gardens", on the land bearing Survey No. 242 (Old Survey No. 218/18, 219/1, 218/22, 219/2, 219/5, 219/6, 219/7, 219/8, 201/4, 201/5, 222/3, 222/7, 222/8) Plot No. 1 To 59 Situated At Village Pashane, Near Dhruv Residency, Pashane Village Road, Vangani- (West), Taluka-Karjat, Raigad - 410101. Area Admeasuring - 32.710 Sq. Mtrs. Carpet	
2	1. Vinod Kumar Singh 2. Mrs Juhi Vinod Singh - Residing At - Flat No. 404, on the Fourth Floor, in the Wing-A, in the building known as Ramdev Park, Phase - IV, in the society known as "Ram Kutir Co-Operative Housing Society Ltd., Village-Goddev, Situated At Behind Shivgar Garden, Mira Bhayander Road, Mira Road (East), Taluka & Dist. Thane- 401101.	Rs. 7,47,597/- (Rupees Seven Lakhs Forty Seven Thousand Five Hundred Ninety Seven Only) as on 28/07/2022 (including interest applied till 28/07/2022 only) plus further interest (at contractual rate of interest) From 28/07/2022 thereon till the date of repayment of total dues.
	Loan Against Property - Home Loans (NON-ASHA) PHR064704996326	Demand Notice : 29/07/2022 Date of NPA : 09/07/2022
	Details of Mortgaged Property: Flat No. 404, on the Fourth Floor, in the Wing-A, in the building known as Ramdev Park, Phase - IV, in the society known as "Ram Kutir Co-Operative Housing Society Ltd., On The Land Bearing Old Survey No 312/1(P), New Survey No.44/1(B) Of Village-Goddev, Situated At Behind Shivgar Garden, Mira Bhayander Road, Mira Road (East), Taluka & Dist. Thane- 401101. Area Admeasuring - 35.52 Sq. Mtrs. Built Up	
3	1. Vinod Kumar Singh 2. Mrs Juhi Vinod Singh - Residing At - Flat No. 404, on the Fourth Floor, in the Wing-A, in the building known as Ramdev Park, Phase - IV, in the society known as "Ram Kutir Co-Operative Housing Society Ltd., Village-Goddev, Situated At Behind Shivgar Garden, Mira Bhayander Road, Mira Road (East), Taluka & Dist. Thane- 401101.	Rs. 15,49,113/- (Rupees Fifteen Lakhs Forty Nine Thousand One Hundred Thirteen Only) as on 28/07/2022 (including interest applied till 28/07/2022 only) plus further interest (at contractual rate of interest) From 28/07/2022 thereon till the date of repayment of total dues.
	Loan Against Property - LTR064705001221	Demand Notice : 29/07/2022 Date of NPA : 09/07/2022
	Details of Mortgaged Property: Flat No. 404, on the Fourth Floor, in the Wing-A, in the building known as Ramdev Park, Phase - IV, in the society known as "Ram Kutir Co-Operative Housing Society Ltd., on the Land Bearing Old Survey No 312/1(P), New Survey No.44/1(B) Of Village-Goddev, Situated At Behind Shivgar Garden, Mira Bhayander Road, Mira Road (East), Taluka & Dist. Thane- 401101. Area Admeasuring - 35.52 Sq. Mtrs. Built Up	
4	1. Vinod Kumar Singh 2. Mrs Juhi Vinod Singh - Residing At - Flat No. 404, on the Fourth Floor, in the Wing-A, in the building known as Ramdev Park, Phase - IV, in the society known as "Ram Kutir Co-Operative Housing Society Ltd. Village-Goddev, Situated At Behind Shivgar Garden, Mira Bhayander Road, Mira Road (East), Taluka & Dist. Thane- 401101	Rs. 3,01,110/- (Rupees Three Lakhs One Thousand One Hundred Ten Only) as on 28/07/2022 (including interest applied till 28/07/2022 only) plus further interest (at contractual rate of interest) From 28/07/2022 thereon till the date of repayment of total dues.
	Loan Against Property - ECR000405817125	Demand Notice : 29/07/2022 Date of NPA : 09/07/2022
	Details of Mortgaged Property: Flat No. 404, on the Fourth Floor, in the Wing-A, in the building known as Ramdev Park, Phase - IV, in the society known as "Ram Kutir Co-Operative Housing Society Ltd., On The Land Bearing Old Survey No 312/1(P), New Survey No.44/1(B) Of Village-Goddev, Situated At Behind Shivgar Garden, Mira Bhayander Road, Mira Road (East), Taluka & Dist. Thane- 401101. Area Admeasuring - 35.52 Sq. Mtrs. Built Up	

Date : **23/09/2022** Place : **Airoli, Navi Mumbai**

Authorized Officer, Axis Bank Ltd.



E-AUCTION SALE NOTICE OF IMMOVABLE PROPERTY (IES)

E-Auction-Sale Notice for Sale of Immovable Assets Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002)

Registered Office : 9th Floor, Antriksh Bhawan, 22 Kasturba Gandhi Marg, New Delhi-110001, Phones-011-23357171, 23357172, 23705414, Web: - www.pnbhousing.com
Mumbai - Thane Branch Office At: PNB Housing Finance Limited 101/102, First Floor, Building No. 1, Pushpamangal Complex, Near Babubhai Petrol Pump, LBS Marg, Thane West, Maharashtra - 400601

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) indicated in Column no-A that the below described immovable property (ies) described in Column no-D mortgaged/charged to the Secured Creditor, the constructive/Physical Possession of which has been taken (as described in Column no-C) by the authorized Officer of M/s PNB Housing Finance Limited/Secured Creditor, will be sold on "AS IS WHERE IS, AS IS WHAT IS AND WHAT EVER THERE IS BASIS" as per the details mentioned below.

Notice is hereby given to borrower(s)/mortgagor(s)/Legal Heirs, Legal Representative, (whether Known or Unknown), executor(s), administrator(s), successor(s), assignee(s) of the respective borrowers/ mortgagor(s) (since deceased) as the case may be indicated in Column no-A under Rule-8(6) & 8.9 of the Security Interest Enforcement Rules, 2002 amended as on date.

For detailed terms and conditions of the sale, please refer to the link provided in M/s PNB Housing Finance Limited/secured creditor's website i.e. www.pnbhousing.com.

Loan No. Name of the Borrower/Co-Borrower/ Guarantor(s)/Legal heirs (A)	Demand Amount & Date (B)	Nature of Possession (C)	Description of the Properties Mortgaged (D)	Reserve Price (RP) (E)	EMD (10% of RP) (F)	Last Date of Submission of Bid (G)	Bid Incremental Rate (H)	Inspection Date & Time (I)	Date of Auction & Time (J)	Known Encumbrances/ Court Cases if any (K)
HOU/THA/0316/2 73776/ THANE ASHISH KAMLE	Rs. 67,21,489. 14 & 18.06.2019	Physical Possession	2 BHK Cluster 2.12 Casa Clara wing E.7.702, The Centre Down Town, Special Township Project at Village Khoni & Anterli, Kalyan, Thane, Maharashtra-421203, India. Carpet Area 650 sq.ft., Build Up Area 1000 sq.ft.	Rs. 49,72,500.00 (Rupees Forty Nine Lakh Seventy Two Thousand Five Hundred Only)	Rs. 4,97,250.00 (Rupees Four Lakh Ninety Seven Thousand Two Hundred Fifty Only)	08-10-2022 Before 5.30 p.m.	Rs. 10,000/-	03-10-2022 At 11:30 AM To 2:30 PM	10-10-2022 At 11:00 AM To 2:30 PM	"Nil/Not Known"
HOU/THA/0715/2 73776/ THANE VIJAY PANDURANG TAMBEWAGH	Rs. 22,98,022 & 31-03-2021	Physical Possession	1 BHK Flat No. A/401 4th floor A-wing, POOJA COMPLEX C.H.S. LTD. Opp. Shubham Complex & Sai Vinayak Chs, Survey Nos.30, Hissa no.20 of Village Tisgaon, Kalyan (East), Thane, MAHARASHTRA-421306, India. Carpet Area 350sq.ft., Build up Area 385 sq.ft.	Rs. 19,32,198.75 (Rupees Nineteen Lakh Thirty Two Thousand One Hundred Ninety Eight & Seventy Five Paise Only)	Rs. 1,93,219.88 (Rupees One Lakh Ninety Three Thousand Two Hundred Nineteen & Eighty Eight Paise Only)	08-10-2022 Before 5.30 p.m.	Rs. 10,000/-	03-10-2022 At 11:30 AM To 2:30 PM	10-10-2022 At 11:00 AM To 2:30 PM	"Nil/Not Known"

"Together with the further interest @18% p.a. as applicable, incidental expenses, cost, charges etc. incurred up to the date of payment and/or realization thereof. " To the best knowledge and information of the authorized Officer of PNB Housing Finance Limited, there are no other encumbrances/ claims in respect of above mentioned immovable/secured assets except what is disclosed in the column no-K. Further such encumbrances to be catered/paid by the successful purchaser/bidder at his/her end. The prospective purchaser(s)/bidders are requested to independently ascertain the veracity of the mentioned encumbrances.

- As on date, there is no order restraining and/or court injunction PNBHFL the authorized Officer of PNBHFL from selling, alienating and/or disposing of the above immovable properties/secured assets.
- The prospective purchaser/bidder and interested parties may independently take the inspection of the pleading in the proceedings/orders passed etc. if any, stated in column no-K. Including but not limited to the title of the documents of the title pertaining thereto available with the PNBHFL and satisfy themselves in all respects prior to submitting tender/bid application form or making Offer(s). The bidder(s) has to sign the terms and conditions of this auction along with the Bid Form.
- Please note that in terms of Rule 9(3) of the Security Interest (Enforcement) Rules, 2002, the bidder(s) the purchaser is legally bound to deposit 25% of the amount of sale price, (inclusive of earnest money, if any, deposited) on the same day or not later than next working day. The sale may be confirmed in favour of (bidder/s) only after receipt of 25% of the sale price by the secured creditor in accordance with Rule 9(2) of the Security Interest (Enforcement) Rules,

